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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 26/(MAH)/2016
M.A. No. 174/2017, 413/2017
663/2017

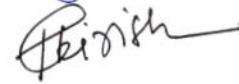
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE PARTIES: Mr. Namdev Sattaupa Patil
V/s.
Shri Vaijanath Industries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Rahul D. Oak a/w Sambhav S. Shetye	Advocate for Petitioners	
②	Shikha Sethi Khurana	Advocate for R 1 & R 2	
③	Rahul Singh. • Kejal Punmia	Advocate for Respondent no. 4	
④	Vijay Badgupar	Adv. for R. 3	
⑤	Dayanand Shekhar	Per. 3	
⑥	Grinib Huddles	Per. 2	

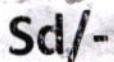
ORDER

MA 413/2017, 174/2017 & 663/2017 in CP 26/241/NCLT/MB/MAH/2016

On hearing the submissions of either side, it appears that it is a dispute within the family whereby the parties on being persuaded by this Bench, have agreed for appointment of Facilitator to hold Board Meetings and also to facilitate to arrive to consensus for carrying the business of the company, at request of the parties, M/s. Lata Kunder & Associates, Company Secretaries is hereby appointed as a Facilitator to hold the Board Meetings and also to facilitate the parties to come to a consensus to carry on the business of the company with remuneration agreeable to the Facilitator payable by the parties proportionate to their shareholding.

To ascertain as to what is happening in the company, the Facilitator is hereby directed to file report on next date of hearing.

List this matter on 13.3.2018.

A handwritten signature in black ink, appearing to read "Sd/-".

V. NALLASEENAPATHY
Member(Technical)

A handwritten signature in black ink, appearing to read "Sd/-".

B. S. V. PRAKASH KUMAR
Member (Judicial)